

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F-FRIDAY' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, HON'BLE PRESIDENT AND
SHRI AMIT SHUKLA, HON'BLE JUDICIAL MEMBER**

**ITA No. 4683/Del/2018
Assessment Year : 2014-15**

ADDL. CIT, SPECIAL RANGE- 7, ROOM NO. 211, C.R. BUILDING, I.P. ESTATE, NEW DELHI - 110 002	Vs.	M/S POWER GRID CORPORATION OF INDIA LTD. B-9, QUTAB INSTITUTIONAL AREA, KATWARIA SARAI, NEW DELHI – 110 016 (PAN: AAACP0252G)
(Appellant)		(Respondent)

Appellant by : Sh. Umesh Takyar, Sr. DR.
Respondent by : Sh. Aashish Sachdeva, CA

Date of hearing : **28.01.2022**
Date of pronouncement : **28.01.2022**

PER G.S. PANNU, PRESIDENT :

This appeal by the Revenue for the assessment year 2014-15 is directed against the order of Learned CIT(A)-38, New Delhi.

2. At the time of hearing, Learned Authorised Representative for the assessee has submitted that assessee has opted to settle the dispute

relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. He further submitted that Form-5 dated 27.10.2021 has been issued by the Pr. CIT-07, New Delhi. Therefore, he requested for dismissal of the Revenue's appeal.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee's A.R. for dismissal of the Revenue's appeal.
5. In the result, the appeal filed by the Revenue is dismissed.

Above decision was pronounced in the presence of both the parties on conclusion of Virtual Hearing on 28th January, 2022.

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
PRESIDENT

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar, ITAT, DELHI BENCHES